

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2947
ANSWERED ON 5TH DECEMBER, 2019

IMPLEMENTATION OF MOTOR VEHICLES ACT

2947. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- the extent to which the recent increase in fines/penalties after implementation of the Motor Vehicles Act is likely to ensure greater compliance and reduce the cases of traffic rules violation in the country;
- the steps taken by the Government to ensure meticulous implementation of the provisions of the said Act; and
- the mechanism devised by the Government for containing irregularities by the traffic police while enforcing the said Act?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The increase in fines/penalties is to ensure greater compliance and enhance deterrence for violation of traffic rules to a large extent. As per the information available in the e-challan database of National Informatics Centre (NIC), reduction in the cases of traffic rules violation in the country has been observed since the implementation of the higher penalties provisions of the Motor Vehicles (Amendment) Act, 2019. The available information is as under : -

| Sr. No. | Total Number of e-Challans | | |
|---------|----------------------------|-----------------|---------------|
| | August, 2019 | September, 2019 | October, 2019 |
| 1 | 21,14,185 | 14,17,337 | 13,21,193 |

(b) Implementation of the provisions of the Motor Vehicles Act, 1988 comes under the purview of the State/Union Territory.

(c) The Motor Vehicles (Amendment) Act, 2019 provides for electronic monitoring and enforcement of road safety including speed cameras, closed-circuit television cameras, speed guns, body wearable cameras and such other technology.
